

THE ARCHITECTS (AMENDMENT) ACT, 1982

No. 21 of 1982

[18th May, 1982.]

An Act to amend the Architects Act, 1972.

Be it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. This Act may be called the Architects (Amendment) Act, 1982.
2. In section 45 of the Architects Act, 1972,—

20 of 1972.

(i) In sub-section (1), after the words "the Central Government," the words "by notification in the Official Gazette," shall be inserted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."

Short
title.

Amend-
ment of
section
45.